

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

Item 29

CA No. 18/2022

CA No. 27/2022

And

CP No. 74/Chd/Hry/2021

**Under Section 224(5), 241, 242 &
246 CA 2013 R 11, NCLT Rules 2016**

In the matter of:-

Union of India, Through, SFIO

.....Petitioner

Vs.

Amtek Auto Ltd. & Ors.

....Respondent

Due to paucity of time, the matter could not be taken up, hence adjourned
to 31.10.2023.

Sd/-
Court Officer

September 14, 2023

VN